



**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2011/152/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
Shri Amir Uddin Ahmed,  
District & Sessions Judge,  
Karbi Anglong, Diphu.

Dated Guwahati the <sup>fh</sup> 6 January, 2020.

Sub: **Casual leave .**  
Ref:- Your letter No. DJKA/15868/19 dtd. 20.12.2019.

Sir,  
With reference to the above, I am directed to inform you that, your prayer for ex post facto grant of casual leave on 03.12.2019 has been granted/rejected.

Yours faithfully,

Sd/-  
**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-119/2011/153 / dated 6.1.20**  
Copy to.

1/ The Systems Analyst, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

Sd/-